

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3531  
ANSWERED ON:15.12.2011  
KHAP PANCHAYATS  
Devi Aswamedh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Law Commission has drafted the Prevention of Interference with Matrimonial Alliances Bill to make it unlawful to Khap Panchayats for intimidating,pressuring and even taking extreme action against `sagotra` (samegotra), inter-caste,inter-community and inter-religions marriages;
- (b) if so, the details of provisions of the bill and Government`s reaction thereon;
- (c) whether Government has consulted various stakeholders regarding the draft bill;
- (d) if so, the details thereof; and
- (e) the time by which the Bill is likely to be implemented by the Government?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e) Yes, Madam. The Law Commission of India has informed that they have prepared a draft consultation paper on `Unlawful interference of Caste Panchayats etc. with marriages in the name of honour; A suggested legislative framework` along with the proposed bill titled `The Prohibition of Unlawful Assembly (Interference with the Freedom of Matrimonial Alliances) Bill, 2011`.

The said consultation paper is in the process of being placed in public domain to elicit views and suggestions. The Government shall consider the Report and the proposed Bill of the Law Commission in the matter when submitted.